

RESUME
OF
BUSINESS TRANSACTED
BY THE
15TH PUNJAB VIDHAN SABHA
DURING
ITS FIFTH SESSION, 2018
WITH
APPENDICES CONTAINING DAILY BULLETINS
AND
COMMITTEE OF THE VIDHAN SABHA



PUNJAB VIDHAN SABHA SECRETARIAT,
CHANDIGARH.

_____, 2021

PREFACE

The following pages contain Resume of Business transacted by the Fifteenth Vidhan Sabha during its Fifth Session, 2018 held from 24th August 2018 to 28th August 2018 together with the Bulletins issued daily after the adjournment of each Sitting of the Sabha.

2. It is hoped that the publication would be found useful by the Members and others who may wish to know in detail what work was done each day by the Vidhan Sabha in the above mentioned Session.
3. Any suggestion for further improvement of this publication in future would be very gratefully welcomed.

Chandigarh:

The August, 2021

SURINDER PAL,

SECRETARY.

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**1. SUMMONING, SITTINGS AND PROROGATION OF
THE VIDHAN SABHA**

The Fifteenth Punjab Vidhan Sabha was summoned by an Order of the Governor, dated the 16th August, 2018 to meet for its Fifth (5th) Session in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Chandigarh at 2.00 P.M. on the 24th August, 2018 and it continued to meet till the 28th August, 2018 when it adjourned sine die. It was later prorogued by an Order of the Governor dated the 19th September, 2018.

During the Session, the Sabha held three sittings.

2. PROGRAMME OBSERVED

Date	Programme observed
Friday, the 24th August, 2018 (2.00 P.M. to 2.15 P.M.)	Obituary references to the deaths of – <ol style="list-style-type: none"> 1. Shri Atal Bihari Vajpayee, Ex-Prime Minister of India; 2. Shri Somnath Chatterjee, Former Speaker, Lok Sabha; 3. Shri Balramji Dass Tandon, Governor of Chhattisgarh & Ex-Minister; 4. Shri Surinder Singla, Ex-Minister; 5. Shri Joginder Nath, Ex-MLA; 6. Sardar Kuldeep Singh Wadala, Ex-MLA; 7. Shri Om Parkash Sharma, Freedom Fighter; 8. Shri Hazara Singh, Freedom Fighter; 9. Shri Mehal Singh, Freedom Fighter; 10. Shri Darshan Singh, Freedom Fighter; 11. Shri Milkha Singh, Freedom Fighter; 12. Shri Chaman Lal, Freedom Fighter; 13. Shri Bakshis Singh, Freedom Fighter; 14. Shri Rattan Singh, Freedom Fighter; 15. Shri Gurbax Singh, Freedom Fighter; 16. Shri Bachittar Singh, Freedom Fighter;

Date	Programme observed
	17. Sardar Jangir Singh, Freedom Fighter;
	18. Shri Kuldeep Nayyar, Senior Journalist;
	19. Sardar Kaka Singh ji father of Sardar Kulwant Singh Pandori, MLA;
	20. Sardar Tarlok Singh, Punjabi victim of racial attack in U.S.A.;
	21. Armymen and Major who got martyrdom in Srinagar and Paramilitary forces or jawans of Army who made supreme sacrifice due to infiltration by I.S.I. of Pakistan; and
	22. 126 farmers who had committed suicides.
Saturday, the 25th August, 2018	} Holidays
Sunday, the 26th August, 2018	
Monday, the 27th August, 2018 (2.00 P.M. to 6.30 P.M.)	1. Announcements made by the Speaker/Secretary regarding Panel of Chairmen/Bills.
	2. Presentation and adoption of the First Report of the Business Advisory Committee.
	3. Presentation of the following Second Interim Reports of the Committee of Privileges regarding privilege issues raised by-

Date	Programme observed
	<ul style="list-style-type: none"> i) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA (now Leader of Opposition); ii) Sardar Kulbir Singh Zira, MLA against Sardar Simarjeet Singh Bains, MLA; iii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, MLA; iv) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhbir Singh Badal, MLA; and v) Interim Report of the Committee of Privileges regarding privilege issues raised by Shri Brahm Mohindra, Minister of Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA.
4.	Official Resolution regarding taking up the matter with the Government of India for pursuing with the Government of Pakistan to open

Date	Programme observed
	<p>uninterrupted corridor from Dera Baba Nanak, District Gurdaspur to holy Shrine Sri Kartarpur Sahib located in Pakistan on the eve of 550th Birth Anniversary celebrations of Sri Guru Nanak Dev Ji.</p> <p>(Carried unanimously)</p>
5.	<p><u>Legislative Business-</u></p> <p>i) The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2018. (Passed)</p> <p>ii) The Punjab Scheduled Castes and Backward Classes (Reservation in Services) Amendment Bill, 2018. (Passed)</p> <p>iii) The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2018. (Passed)</p> <p>iv) The Punjab Agricultural Produce Markets (Amendment) Bill, 2018. (Passed)</p> <p>v) The Punjab Settlement of Agricultural Indebtedness</p>

Date	Programme observed
Tuesday, the 28th August, 2018 1. (10.00 A.M. to 8.06 P.M.)	<p data-bbox="914 411 1214 441">(Amendment) Bill, 2018.</p> <p data-bbox="1130 474 1235 504">(Passed)</p> <p data-bbox="841 516 1263 940">Motion moved by the Chief Minister to inquire into the allegations made by Sardar Sukhbir Singh Badal, MLA regarding visit of Sardar Baljeet Singh Daduwal to the C.M's House and meeting of Justice Ranjit Singh, Sardar Sukhpal Singh Khaira, MLA and Shri J.S. Mehmi, Registrar at the House of Sardar Chanan Singh Sidhu.</p>
	(Consent given by the House)
	2. Motion under Rule 16 regarding adjournment of the House sine die.
	(Carried)
	<p data-bbox="745 1192 1089 1222">3. Legislative Business-</p> <p data-bbox="841 1251 1263 1633">i) Motion regarding withdrawal of the Indian Penal Code (Punjab Amendment) Bill, 2016 which was introduced in and passed by the 14th Punjab Vidhan Sabha during its 12th Session, 2016 on the 21st March, 2016 and the assent thereof is awaited.</p>
	(Carried)
	ii) Motion regarding withdrawal

Date	Programme observed
	<p>of the Code of Criminal Procedure (Punjab Amendment) Bill, 2016 which was introduced in and passed by the 14th Punjab Vidhan Sabha during its 12th Session, 2016 on the 21st March, 2016 and the assent thereof is awaited.</p> <p>(Carried)</p>
	<p>iii) Motion regarding withdrawal of the Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2015 which was introduced in and passed by the 14th Punjab Vidhan Sabha during its 11th Session, 2015 on the 23rd September, 2015 and the assent thereof is awaited.</p> <p>(Carried)</p>
	<p>iv) The Punjab State Higher Education Council Bill, 2018.</p> <p>(Passed)</p>
	<p>v) The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018.</p> <p>(Passed)</p>

Date	Programme observed
	<p>vi) The Salary and Allowances of the Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018.</p> <p>(Passed)</p>
	<p>vii) The Indian Penal Code (Punjab Amendment) Bill, 2018.</p> <p>(Passed)</p>
	<p>viii) The Code of Criminal Procedure (Punjab Amendment) Bill, 2018.</p> <p>(Passed)</p>
	<p>ix) The Punjab Police (Second Amendment) Bill, 2018.</p> <p>(Passed)</p>
4.	Discussion on the Action Taken on the Report of Inquiry Commission headed by Justice (Retd.) Shri Ranjit Singh.
5.	Censure Motions were carried in the House regarding-
	<p>i) Condemning the defamatory language used by Sardar Simarjeet Singh Bains, MLA against Sardar Harpartap Singh Ajnala, MLA while putting a supplementary on Starred</p>

Date	Programme observed
	<p>Question No. 1442 in the House;</p> <p>ii) Condemning the defaming the Vidhan Sabha, the Chair and the Constitution by setting up a mock assembly in the Members Lounge by the Members of Shiromani Akali Dal and Bharatiya Janata Party;</p> <p>iii) Condemning the desecration committed by the Members of Shiromani Akali Dal and Bharatiya Janata Party in the House by scattering, tearing, rolling and dragging under their feet the report of Justice Ranjit Singh Commission which contained the names of Sri Guru Granth Sahib ji, Srimad Bhagvad Gita and Quran Sharif; and</p> <p>iv) Condemning the Indifferent attitude adopted by the Prime Minister of the Country, the then Chief Minister and Deputy Chief Minister of the State towards Punjab during Bargari and Behbal Kalan incident.</p>
6.	Notice of Privileges raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs against

Date	Programme observed
	<p>President of Shiromani Gurdwara Parbandhak Committee who has breached the decorum of the House by convening a meeting and rejecting the Report of Justice (Retd.) Ranjit Singh Commission before its tabling in the House.</p>
	(Carried)
7.	<p>Official Resolution regarding withdrawal of cases of firing and sacrilege incidents handed-over to CBI that took place in Kotkapura, Bargari, Behbal Kalan etc. and referring these to Special Investigation Team.</p>
	(Carried unanimously)

3. PANEL OF CHAIRMEN

On the 21st August, 2018, the Speaker nominated the following Members to serve on the Panel of Chairmen under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) and an announcement in the regard was made by the Hon'ble Speaker in the House on the 27th August, 2018:-

1. Sardar Pargat Singh,
2. Sardar Parminder Singh Pinki,
3. Shri Aman Arora, and
4. Sardar Gurpartap Singh Wadala.

4. OBITUARY REFERENCES

References to the deaths of the following were made by the Hon'ble Speaker on the 24th August, 2018:-

- 1) Shri Atal Bihari Vajpayee, Ex-Prime Minister of India;
- 2) Shri Somnath Chatterjee, Former Speaker, Lok Sabha;
- 3) Shri Balamji Dass Tandon, Governor of Chhattisgarh & Ex-Minister;
- 4) Shri Surinder Singla, Ex-Minister;
- 5) Shri Joginder Nath, Ex-MLA;
- 6) Sardar Kuldeep Singh Wadala, Ex-MLA;
- 7) Shri Om Parkash Sharma, Freedom Fighter;
- 8) Shri Hazara Singh, Freedom Fighter;
- 9) Shri Mehal Singh, Freedom Fighter;
- 10) Shri Darshan Singh, Freedom Fighter;
- 11) Shri Milkha Singh, Freedom Fighter;
- 12) Shri Chaman Lal, Freedom Fighter;
- 13) Shri Bakshis Singh, Freedom Fighter;
- 14) Shri Rattan Singh, Freedom Fighter;
- 15) Shri Gurbax Singh, Freedom Fighter;
- 16) Shri Bachittar Singh, Freedom Fighter;
- 17) Sardar Jangir Singh, Freedom Fighter;
- 18) Shri Kuldeep Nayyar, Senior Journalist;
- 19) Sardar Kaka Singh ji father of Sardar Kulwant Singh Pandori, MLA;
- 20) Sardar Tarlok Singh, Punjabi victim of racial attack in U.S.A.;
- 21) Armymen and Major who got martyrdom in Srinagar and Paramilitary forces or jawans of Army who made supreme sacrifice due to infiltration by I.S.I. of Pakistan; and
- 22) 126 farmers who had committed suicides.

All the Members stood in silence for two minutes as a mark of respect to the departed souls.

5. LEGISLATION

The Sabha transacted Legislative business on 27-8-2018 and 28-8-2018.

I. Official Bills

The Sabha passed 11 Bills in all (including two Principal Bills and nine Amending Bills). (Please see Table)

II. Non-Official Bills

NIL

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches in Minutes					Amendments Proposed					Amendment not moved/ withdrawn/ held out of order/leave refused					Amendments Carried					Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks			
					Ty.	AAP	SAD	BJP	LJP	Ty.	AAP	SAD	BJP	LJP	Ty.	AAP	SAD	BJP	LJP	Ty.	AAP	SAD	BJP	LJP						
1.	The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2018	Minister for Parliamentary Affairs	27-8-2018	27-8-2018	2	5	1	1	-	-	7	1	2	-	-	-	-	-	-	-	-	-	-	-	-	-	17	27-8-2018	-	
2.	The Punjab Scheduled Castes and Backward Classes (Reservation in Services) Amendment Bill, 2018	Minister for Welfare of SCs and BCs	27-8-2018	27-8-2018	3	4	1	1	-	-	8	7	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	17	27-8-2018	-

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches					Time taken in Minutes					Amendments Proposed					Amendment not moved/ withdrawn/ held out of order/leave refused					Amendments Carried					Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
					Trj.	AAP	SAD	BJP	LJP	Trj.	AAP	SAD	BJP	LJP	Trj.	AAP	SAD	BJP	LJP	Trj.	AAP	SAD	BJP	LJP	Trj.	AAP	SAD	BJP	LJP			
3.	The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2018	Minister for Local Government	27-8-2018	27-8-2018	2	1	-	-	-	7	3	7	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	17	27-8-2018	-		
4.	The Punjab Agricultural Produce Markets (Amendment) Bill, 2018	Minister for Finance	27-8-2018	27-8-2018	2	2	1	-	-	7	7	4	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	18	27-8-2018	-		

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendment not moved/ withdrawn/ held out of order/leave refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
5.	The Punjab Settlement of Agricultural Indebtedness (Amendment) Bill, 2018	Minister for Finance	27-8-2018	27-8-2018	4	2 1 15 6 1	Tr. - - - - - AAP - - - - - SAD - - - - - BJP - - - - - LJP - - - - -	Tr. - - - - - AAP - - - - - SAD - - - - - BJP - - - - - LJP - - - - -	Tr. - - - - - AAP - - - - - SAD - - - - - BJP - - - - - LJP - - - - -	22	27-8-2018	
6.	The Indian Penal Code (Punjab Amendment) Bill, 2016	Minister for Public Works	21-3-2016	21-3-2016								Withdrawn on 28-8-2018 in the House

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches	Time taken in Minutes	Amendments Proposed	Amendment not moved/ withdrawn/ held out of order/leave refused	Amendments Carried	Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
7.	The Code of Criminal Procedure (Punjab Amendment) Bill, 2016	Minister for Public Works	21-3-2016	21-3-2016	Tr. AAP SAD BJP LIP	Tr. AAP SAD BJP LIP	Tr. AAP SAD BJP LIP	Tr. AAP SAD BJP LIP	Tr. AAP SAD BJP LIP			Withdrawn on 28-8-2018 in the House
8.	The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2015	Minister for Finance	23-9-2015	23-9-2015								Withdrawn on 28-8-2018 in the House

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches					Time taken in Minutes					Amendments Proposed					Amendment not moved/ withdrawn/ held out of order/leave refused					Amendments Carried					Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
					Tr.	AAP	SAD	BJP	LJP	Tr.	AAP	SAD	BJP	LJP	Tr.	AAP	SAD	BJP	LJP	Tr.	AAP	SAD	BJP	LJP	Tr.	AAP	SAD	BJP	LJP			
9.	The Punjab State Higher Education Council Bill, 2018	Minister for Higher Education	28-8-2018	28-8-2018	1	-	-	-	-	4	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4	28-8-2018	-			
10.	The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018	Minister for Finance	28-8-2018	28-8-2018	1	1	-	-	-	5	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	7	28-8-2018	-			

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches					Time taken in Minutes					Amendment Proposed					Amendment not moved/ withdrawn/ held out of order/leave refused					Amendments Carried					Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
					Tr.	AAP	SAD	BJP	LJP	Tr.	AAP	SAD	BJP	LJP	Tr.	AAP	SAD	BJP	LJP	Tr.	AAP	SAD	BJP	LJP	Tr.	AAP	SAD	BJP	LJP			
11.	The Salary and Allowances of the Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018	Minister for Parliamentary Affairs	28-8-2018	28-8-2018	1	1	-	-	-	6	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	8	28-8-2018	-		
12.	The Indian Penal Code (Punjab Amendment) Bill, 2018	PWD (B&R) Minister	28-8-2018	28-8-2018	1	2	-	-	-	4	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	7	28-8-2018	-			

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches				Time taken in Minutes				Amendments Proposed				Amendment not moved/ withdrawn/ held out of order/leave refused				Amendments Carried				Total time taken in minutes for the disposal of the Bills	Date of Passing	Remarks
					Ty.	AAP	SAD	BJP	LJP	Ty.	AAP	SAD	BJP	LJP	Ty.	AAP	SAD	BJP	LJP	Ty.	AAP	SAD	BJP	LJP			
13	The Code of Criminal Procedure (Punjab Amendment) Bill, 2018	PWD (B&R) Minister	28-8-2018	28-8-2018	2	2	-	-	-	6	5	9	-	-	-	-	-	-	-	-	-	-	-	20	28-8-2018	-	
14	The Punjab Police (Second Amendment) Bill, 2018	Chief Minister	28-8-2018	28-8-2018	1	3	1	-	-	4	7	2	-	-	-	-	-	-	-	-	-	-	-	13	28-8-2018	-	

6. SYNOPSIS OF BILLS PASSED BY THE VIDHAN SABHA

1. **The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2018**

(Introduced and passed on the 27th August, 2018)

This Bill seeks to amend the principal Act, in order to omit and declare certain more offices of profit so that Members of the State Legislature who are the holders of such office for being chosen as, are not being disqualified.

2. **The Punjab Scheduled Castes and Backward Classes (Reservation in Services) Amendment Bill, 2018**

(Introduced and passed on the 27th August, 2018)

This Bill seeks to amend the principal Act, so as to safeguard the interests of SC community by restoring the provision of promotion by re-enacting the sub-section (3), (4) and (8) of Section 4 of the said Principal Act in order to make provisions of 14% of reservation in Group 'A' & 'B' and 20% of reservation in Group 'C'. Such reservation is also applicable to proforma promotion and appointment by transfer.

3. **The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2018**

(Introduced and passed on the 27th August, 2018)

This Bill seeks to amend the principal Act, so as to enable the State Government to provide the Grant-in-aid to the Punjab Municipal Infrastructure Development Fund upto the financial year 2037-38.

4. **The Punjab Agricultural Produce Markets (Amendment) Bill, 2018**

(Introduced and passed on the 27th August, 2018)

This Bill seeks to amend the principal Act, so as to levy a

fee on the commission earned on agriculture produce so that adequate resources for Price Stabilization Fund may be mobilized to save farmers from the market vagaries and ensure deficiency price support.

5. **The Punjab Settlement of Agricultural Indebtedness (Amendment) Bill, 2018**

(Introduced and passed on the 27th August, 2018)

This Bill seeks to amend the principal Act, so as to establish a Divisional Agricultural Debt Settlement Forum consisting of three members at every division having jurisdiction of settling the issues between the debtor and his creditor and to make provision for the Government to notify the maximum amount of debt that can be advanced by the creditor to the debtor on per acre basis.

6. **The Punjab State Higher Education Council Bill, 2018**

(Introduced and passed on the 28th August, 2018)

This Bill seeks to establish and incorporate a Council to be known as the Punjab State Higher Education Council for planned and coordinated development of Higher Education in the State and for advising the State Government in the matters relating to Higher Education and to oversee its development with perspective planning and monitoring and for the matters connected therewith or incidental thereto as per the pre-requisites of Rashtriya Uchchater Shiksha Abhiyan (RUSA).

7. **The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018**

(Introduced and passed on the 28th August, 2018)

This Bill seeks to protect the deposits made by the public in the financial establishments and matters relating thereto in order to safeguard the interests of depositors in the financial establishments by imposing restriction on such financial institutions by making

promoters, partners, director, manager etc. liable.

8. **The Salary and Allowances of the Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018**

(Introduced and passed on the 28th August, 2018)

This Bill seeks to amend the principal Act, so that a Leader of Opposition may use his private vehicle in lieu of Government vehicle at par with the Cabinet Ministers.

9. **The Indian Penal Code (Punjab Amendment) Bill, 2018**

(Introduced and passed on the 28th August, 2018)

This Bill seeks to amend the principal Act, so as to make provision of life imprisonment to the persons who causes injury, damage or sacrilege to Sri Guru Granth Sahib ji, Srimad Bhagwat Gita, Holy Quran and Holy Bible.

10. **The Code of Criminal Procedure (Punjab Amendment) Bill, 2018**

(Introduced and passed on the 28th August, 2018)

This Bill seeks to amend the principal Act, so as to make provision of life imprisonment to the persons who cause injury, damage or sacrilege to Sri Guru Granth Sahib ji, Srimad Bhagwat Gita, Holy Quran and Holy Bible.

11. **The Punjab Police (Second Amendment) Bill, 2018**

(Introduced and passed on the 28th August, 2018)

This Bill seeks to amend the principal Act, so as to rename the State Police Board as State Security Commission as per the directions of the Supreme Court and setting guidelines in order to describe the (i) constitution of such Commission; (ii) service span and tenure of D.G.P.; and (iii) transfer / posting / disciplinary proceedings etc.

7. OFFICIAL RESOLUTIONS

1. The following Resolution was moved on 27th August, 2018 by the Chief Minister:-

" That this House recommends to the State Government to take up the matter with the Government of India to pursue with the Government of Pakistan the issue of opening uninterrupted corridor from Dera Baba Nanak (District Gurdaspur) to holy shrine Sri Kartarpur Sahib located in Pakistan on the 550th Birth Anniversary celebrations of Sri Guru Nanak Dev Ji so that the devotees can pay obeisance at this holy place without any restriction."

The motion was put to the vote of the House and carried unanimously.

2. The following Resolution was moved on 28th August, 2018 by the Minister for Rural Development and Panchayats:-

"That cases registered in regard to Police firing and sacrilege incidents that took place in Kotkapura, Bargari, Behbal Kalan etc in relation to desecration of Sri Guru Granth Sahib Ji which were handed-over to C.B.I. by Punjab Government be withdrawn from the C.B.I. and the same be got investigated through a special investigation team."

The motion was put to the vote of the House and carried unanimously.

8. PAPERS RE-LAID / LAID

Sr. No.	By whom Re-laid/laid	Date on which Re-laid / laid	Subject
1	2	3	4
1.	Minister for Parliamentary Affairs	27-08-2018	<ol style="list-style-type: none"> 1. The Notification No. S.O. 11/C.A.22/2005/S.24/2018, Dated 16th February, 2018 regarding amendment in Notification No. S.O. 49/C.A.22/2005/S.24/2016, dated 7th June, 2016, as required under Section 29(2) of the Right to Information Act, 2005. 2. The 6th Annual Report of the Punjab State Power Corporation Limited for the year 2015-16, as required under Section 619-A of the Companies Act, 1956. 3. The Annual Report of the Punjab Health Systems Corporation for the year 2016-17, as required under Section 21(4) of the Punjab Health Systems Corporation Act, 1996. 4. The 45th Annual Report of the Punjab Water Resources Management & Development Corporation Limited for the years 2015-16,

Sr.	By whom	Date on which	Subject
No.	Re-laid/laid	Re-laid / laid	
1	2	3	4
			as required under Section 619-A of the Companies Act, 1956.
5.			The 18th and 19th Annual Reports & Accounts of the Punjab Agri Export Corporation Limited for the years 2014-15 and 2015-16, as required under Section 619-A of the Companies Act, 1956.
6.			The 62nd Annual Report of the Punjab Financial Corporation Chandigarh for the year 2014-15, as required under Section 37(7) of the State Financial Corporation Act, 1951.
7.			The Annual Administrative Report of the Patiala Urban Planning & Development Authority (PDA) Patiala for the year 2014-15, as required under Section 54(2) of the Punjab Regional and Town Planning and Development Act, 1995.

Sr. No.	By whom Re-laid/laid	Date on which Re-laid / laid	Subject
1	2	3	4
			8. The Annual Statement of Accounts of the Punjab Urban Planning & Development authority for the year 2015-16, as required under Section 53(5) of the Punjab Regional and Town Planning and Development Act, 1995.
			9. The 38th Annual Report of the Punjab State Seeds Corporation Limited for the year 2013-14, as required under Section 619(A) of the Companies Act, 1956.
			10. The Report of the Commission of Inquiry headed by Justice (Retd.) Shri Ranjit Singh which includes Part I to Part IV and Supplementary Part-I, as required under Section 3(4) of the Commission of Inquiry Act, 1952, alongwith Action Taken Report thereon.
2.	Minister for Parliamentary Affairs	28-08-2018	1. The Punjab Goods and Services Tax Rules, 2017, as required under Section

Sr. No.	By whom Re-laid/laid	Date on which Re-laid / laid	Subject
1	2	3	4
			166 of the Punjab Goods and Services Tax Act, 2017.
			2. The Annual Report of the Bathinda Development Authority, Bathinda for the year 2016-17, as required under Section 54(2) of the Punjab Regional and Town Planning and Development Act, 1995.
			3. The 14th Annual Reports & Accounts of the Punjab Agro Food grains Corporation Limited for the year 2015-16, as required under Section 619(A) of the Companies Act, 1956.
			4. The 35th Annual Reports & Accounts of the Punjab Tourism Development Corporation Limited, for the year 2013-14, as required under Section 619(A) of the Companies Act, 1956.
			5. The 13th Annual Report & Accounts of the Gulmohar Tourist Complex (Holiday Home) Limited, for the year

Sr.	By whom	Date on which	Subject
No.	Re-laid/laid	Re-laid / laid	
1	2	3	4
			2015-16, as required under Section 619(A) of the Companies Act, 1956.
			6. The 13th Annual Report & Accounts of the Neem Chameli Tourist Complex Limited, for the year 2015-16, as required under Section 619(A) of the Companies Act, 1956.

9. REPORTS PRESENTED/LAID

Sr. No.	By whom presented/laid	Date on which presented/ laid	Subject
1	2	3	4
I BUSINESS ADVISORY COMMITTEE			
1.	Speaker	27-08-2018	First Report of the Business Advisory Committee.
II COMMITTEE OF PRIVILEGES			
2.	Chairman	27-08-2018	Second Interim Report of the Committee of Privileges regarding privilege issue raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA.
3.	Chairman	-do-	Second Interim Report of the Committee of Privileges regarding privilege issue raised by Sardar Kulbir Singh Zira, MLA against Sardar Simarjeet Singh Bains, MLA.
4.	Chairman	-do-	Second Interim Report of the Committee of Privileges regarding privilege issue raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, MLA.

Sr. No.	By whom presented/laid	Date on which presented/laid	Subject
1	2	3	4
5.	Chairman	-do-	Second Interim Report of the Committee of Privileges regarding privilege issue raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhbir Singh Badal, MLA.
6.	Chairman	-do-	Interim Report of the Committee of Privileges regarding privilege issue raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA.

10. QUESTIONS OF PRIVILEGE

The following Notices of Privilege Motion were received. The detail is as under:-

Sr. No.	Date of Motion	Member / Minister giving notice	Subject	Remarks
1	2	3	4	5
1.	23.8.2018	Sardar Bikram Singh Majithia, Sardar Gurpartap Singh Wadala, MLAs and others	Regarding allegations on Report of Justice (Retd.) Ranjit Singh Commission.	Disallowed
2.	28.8.2018	Shri Brahm Mohindra, Minister for Parliamentary Affairs against President, Shiromani Gurdwara Parbandhak Committee.	Regarding breach of the decorum of the House by convening a meeting and rejecting the Report of Justice (Retd.) Ranjit Singh Commission before its tabling in the House	Carried

11. CENSURE MOTIONS

Sr. No.	Date of Motion	Date when taken up/ mentioned in the House	Subject	Status
1	2	3	4	5
1.	28.08.2018	28.08.2018	Regarding use of defamatory and objectionable language used by Sardar Simarjeet Singh Bains, MLA against Sardar Harpartap Singh Ajnala, MLA which was disapproved by the House being extremely disgraceful as it has lowered down the dignity of the House.	Carried
2.	28.08.2018	28.08.2018	Regarding holding of mock assembly by the members of SAD and BJP, in the Members' Lounge as the same was undemocratic, unjustified and contrary to the rules and parliamentary conventions, thus defaming the Vidhan Sabha, the Chair and the Constitution.	Carried
3.	28.08.2018	28.08.2018	Regarding the desecration committed by the members of SAD and BJP by scattering, tearing, rolling and dragging under their feet, the report of Justice	Carried

Sr. No.	Date of Motion	Date when taken up / mentioned in the House	Subject	Status
1	2	3	4	5
			Ranjit Singh Commission which contained the names of Sri Guru Granth Sahib ji, Srimad Bhagvad Gita and Quran Sharif.	
4.	28.08.2018	28.08.2018	Regarding indifferent attitude of then Deputy Chief Minister, then Chief Minister, Home Minister and Prime Minister towards the deteriorating law and order situation at Bargari and Behbal Kalan in Punjab and not taking any steps to provide solace to the hurt sentiments of the people of Punjab.	Carried

12. ADJOURNMENT MOTION

The following notice of Adjournment Motion was received, detail of which is as under:-

Sr. No.	Date of Motion	Member / Minister giving notice	Subject	Remarks
1	2	3	4	5
1.	27.8.2018	Sardar Sukhpal Singh Khaira, MLA	Regarding the official Resolution which was passed by Punjab Vidhan Sabha to take up the matter with Non- riparian States in order to get a cost and royalty of the river waters from them.	Disallowed

13. MOTION UNDER RULE 71

The following Motion under Rule 71 was received, the detail of which is as under:-

Sr. No.	Date of Motion	Member / Minister giving notice	Subject	Remarks
1	2	3	4	5
1.	24.8.2018	Sardar Charanjit Singh Channi, Minister for Technical Education & Industrial Training	Regarding condemning the action of Sardar Nirmal Singh Kahlon, Speaker of 13th Punjab Vidhan Sabha who has deliberately brought the sanctity of the office of Speaker to disrepute.	Disallowed

14. OTHER MOTIONS

Sr. Minister / No. Member moving		Moved on	Discussed on	Subject	Remarks / Decision
1	2	3	4	5	6
1.	Minister for Parliamentary Affairs	27-8-2018	27-8-2018	Adoption of the recommendations contained in the First Report of the Business Advisory Committee.	Carried
2.	Minister for Parliamentary Affairs	28-8-2018	28-8-2018	Motion under Rule 16 regarding Adjournment of the House sine-die.	Carried

15. CALLING ATTENTION NOTICES UNDER RULE 66

In all, ten Notices of Calling Attention to matters of urgent public importance were received. Out of these, six were admitted. Out of these six, two admitted notices could not be taken up. The other four notices were disallowed by the Speaker in his Chamber on one ground or the other.

The detail of four admitted notices which were taken up in the House, is given below:-

Sr. No.	Call Attention Notice No.	Member(s) Calling Attention	Date	Subject	Remarks
1.	2.	3.	4.	5.	6.
1.	4 and 7	Sardar Harinder Pal Singh Chandumajra, Shri Som Parkash, Sardar Sharanjit Singh Dhillon, Shri Aman Arora	27-08-2018	Regarding enacting stringent laws against adulteration due to seizure of spurious milk products and chemicals used in Punjab.	The Minister for Health and Family Welfare made a statement.

Sr. No.	Call Attention Notice No.	Member(s) Calling Attention	Date	Subject	Remarks
1.	2.	3.	4.	5.	6.
2.	6	Smt. Sarvjit Kaur Manuke, Sardar Harpal Singh Cheema	28-08-2018	Regarding non-implementation of the Punjab Official Language Act.	The Minister for Higher Education made a statement.
3.	10	Sardar Harpal Singh Cheema, Sardar Kulwant Singh Pandori, Prof. Baljinder Kaur	28-08-2018	Regarding unavailability of basic testing machines in cancer affected areas of Barnala, Sangrur and Bathinda Districts.	The Minister for Health and Family Welfare made a statement.

**16. STATEMENTS MADE BY CHIEF MINISTER IN REPLY
TO MATTERS RAISED DURING ZERO HOUR**

Three statements were made in reply to various matters raised by the Members during Zero Hour, detail of which is as under:-

Sr. No.	Date	Made by	Subject Matter
1	2	3	4
1.	27.08.2018	Chief Minister	Regarding massacre of Sikhs in 1984 riots.
2.	28.08.2018	Chief Minister	Regarding meeting a delegation of various political and religious leaders.
3.	28.08.2018	Chief Minister	Regarding constitution of Committee of the House to look into the charges made by Sardar Sukhbir Singh Badal, MLA.

17. COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN

Treasury Benches		Number of Speeches made						Time Taken				
		Members of Aam Aadmi Party	Members of Shiromani Akali Dal	Members of Bharatiya Janata Party	Members of Lok Insaaf Party	Treasury Benches		Members of Aam Aadmi Party	Members of Shiromani Akali Dal	Members of Bharatiya Janata Party	Members of Lok Insaaf Party	
	Members excluding Ministers					Members excluding Ministers						
1	2	3	4	5	6	7	8	9	10	11	12	
						H.M.	H.M.	H.M.	H.M.	H.M.	H.M.	H.M.
5	5	11	5	1	0	00.21	00.16	00.49	00.25	00.03	0	
18.52%	18.52%	40.74%	18.52%	3.7%	Nil	18%	14%	43%	22%	3%	Nil	

Notes:

1. Observations/Statements/Rulings etc. made by the Chair and time taken thereon are not included in the above Statement.
 2. Question Hour has been excluded from the Statement.
 3. Time taken on Divisions, Adjournment Motions, Call Attention Notices, Privilege Motions, No Confidence Motions, Points of Order, Personal Explanations, , Presentation of Reports and other such Papers etc., if any, is also excluded from the Statement
-

18. FIGURES RELATING TO QUESTIONS

(5th SESSION OF 15TH PUNJAB VIDHAN SABHA)

1.	Total No. of Sittings of the Sabha	03
2.	Total No. of Notices of Starred Questions received	306
	No. of Starred Questions Admitted	157
	Total No. of Notices of Unstarred Questions received	38
	No. of Unstarred Questions Admitted	31
	*4 (FOUR STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER)	
	Short Notice Questions	–
3.	Total No. of sittings at which Questions were not taken up	01
4.	Total No. of Members from whom Notices were received	35
5.	Total No. of Questions placed on Order Paper	54
	Starred Questions	40
	Unstarred Questions	14
	Short Notice Questions	–
6.	Total No. of Starred Questions to which oral answers were given	20
7.	Total No. of Starred Questions deemed to have been answered under Rule 38	16
8.	Total No. of Starred Questions converted into Unstarred Questions	60
9.	Total No. of Unstarred Questions replied to	13

10.	Total No. of Starred Questions Postponed	02
11.	Number of Starred Questions which were Not Put	02
12.	Maximum No. of Questions addressed to any one Minister	
	Health & Family Welfare Minister on (28.08.2018)	03
	Irrigation Minister on (28.08.2018)	03
13.	Maximum No. of Questions orally answered by any one Minister	
	Health & Family Welfare Minister (28.08.2018)	02

19. QUESTIONS' STATEMENT

Type of Questions	No. of Notices Received	No. of Notices considered	No. of Notices Admitted	No. of Notices Disallowed/ Referred back.	No. of Notices clubbed with other Notices on the same subject	No. of Postponed Questions	No. of Questions Not put.	No. of Questions answered	No. of Starred Questions converted into Unstarred Questions on Prorogation of the Session.	No. of Questions deemed to have been answered under Rule 38	No. of Notices withdrawn	No. of Supplementaries asked.	No. of Notices lapsed on Prorogation
Starred Questions	306	200	157	17	04	02	02	20	60	16	01	45	57
Unstarred Questions	38	33	31	03	03	01	-	13	-	-	-	-	17
Short Notice Questions	-	-	-	-	-	-	-	-	-	-	-	-	-

*4(FOUR STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER)

**20. STATEMENT SHOWING THE NUMBER OF
STARRED QUESTIONS ANSWERED,
DATE-WISE AND PARTY-WISE**

DATE	I.N.C.	A.A.P.	L.I.P.	S.A.D.	B.J.P.	TOTAL
27-08-18	06	02	—	03	01	12
28-08-18	03	03	—	01	01	08
TOTAL-20						

**21. STATEMENT SHOWING THE NUMBER OF STARRED
QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER
RULE 38, DATE-WISE AND PARTY-WISE**

DATE	I.N.C.	A.A.P.	L.I.P.	S.A.D.	B.J.P.	TOTAL
27-08-18	03	02	—	—	—	05
28-08-18	07	02	—	01	01	11
TOTAL: 16						

**22. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS LISTED
IN THE NAMES OF DIFFERENT MINISTERS, DATE-WISE**

Date	Chief Minister	Local Government Minister	Finance Minister	Environment Minister	Irrigation Minister	PWD(B&R) Minister	Health & Family Welfare Minister	Education Minister	Food & Supplies Minister	Welfare Minister	Social Security Minister
27-08-18	02	01	01	01	-	02	02	01	-	-	01
28-08-18	02	02	-	-	03	-	03	-	01	01	-

**23. STATEMENT SHOWING THE NUMBER OF
STARRED QUESTIONS POSTPONED,
DATE-WISE AND PARTY-WISE**

DATE	I.N.C.	A.A.P.	L.I.P.	S.A.D.	B.J.P.	TOTAL
27-08-18	02	-	-	-	-	02
28-08-18	-	-	-	-	-	-
TOTAL - 02						

**24. STATEMENT SHOWING THE NUMBER OF
STARRED QUESTIONS NOT PUT,
DATE-WISE AND PARTY-WISE**

DATE	I.N.C.	A.A.P.	L.I.P.	S.A.D.	B.J.P.	TOTAL
27-08-18	01	-	-	-	-	01
28-08-18	-	-	-	01	-	01
TOTAL - 02						

25. WALK OUTS

Sr. No.	Date	Member(s) Walking out	Occasion
1	2	3	4
1.	27.08.2018	Members of Aam Aadmi Party Sardar Pirmal Singh Dhaula, Sardar Jagdev Singh, Sardar Baldev Singh, Sardar Nazar Singh Manshahia, Sardar Sukhpal Singh Khaira, Shri Kanwar Sandhu, Sardar Jagtar Singh Jagga Hissowal, Sardar Jai Krishan Singh and both the Members of Lok Insaaf Party, present in the House.	As a mark of protest for not allotting time in the House for discussion on the report of Justice Narang Commission and on report regarding suicides committed by the farmers, presented in the House by the Committee of the House during its previous session.
2.	27.08.2018	Members of Shiromani Akali Dal and Bharatiya Janata Party, present in the House	As a mark of protest against the statement given by a leader of Congress Party regarding non-involvement of Congress Party during 1984 Sikh massacre.
3.	28.08.2018	Members of Shiromani Akali Dal and Bharatiya Janata Party, present in the House	As a mark of protest against the alleged visit of Sardar Baljeet Singh Daduwal to the Chief Minister's House.

26. UNPARLIAMENTARY / UNDESIRABLE EXPRESSION

Sr. No.	EXPRESSIONS	OCCASIONS	DEBATE DATED
1	2	3	4
1.	<p>ਸਰਦਾਰ ਸੁਖਪਾਲ ਸਿੰਘ ਖਹਿਰਾ: ...ਇਨ੍ਹਾਂ ਨੇ ਵੀ ਉਹੀ ਬੈਕ-ਡੋਰ ਰਾਹ ਚੁਣ ਕੇ Constitution ਨੂੰ ਛਿੱਕੇ ਤੇ ਟੰਗ ਕੇ, ਪਾਰਲੀਮੈਂਟ ਨੂੰ ਛਿੱਕੇ ਤੇ ਟੰਗ ਕੇ appoint ਕੀਤੇ ਸਨ।</p> <p>Sardar Sukhpal Singh Khaira:You too had appointed by adopting the same way of back door entry and by overlooking the Constitution & the Parliament.</p>	When used with reference to the Govt.	27.08.2018
2.	<p>ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ:ਸ਼ੇਖ ਚਿੱਲੀ ਹੈ, ਤੂੰ ਸ਼ੇਖ ਚਿੱਲੀ ਤੂੰ ਸ਼ੇਖ ਚਿੱਲੀ ਦੇ ਸੁਪਨੇ ਲੈਂਦਾ ਹੈ।</p> <p>Local Government Minister :You are Sheikh Chilli, Sheikh Chilli.... You dream as the Sheikh Chilli did.</p>	When used with reference to SAD Member	27.08.2018
3.	<p>ਸਰਦਾਰ ਹਰਮਿੰਦਰ ਸਿੰਘ ਗਿੱਲ: ...ਮੈਂ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਨ੍ਹਾਂ ਦੀ ਕਰਤੂਤ ਇਹ ਹੈ.....ਭੈੜੇ ਭੈੜੇ ਯਾਰ ਮੇਰੀ ਫੱਤੇ ਦੇ....</p> <p>Sardar Harminder Singh Gill:....I want to disclose their misdeed...that they have indulged in bad company.</p>	When used with reference to the Ex-Chief Minister, while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.	28.08.2018

1	2	3	4
4.	<p>ਸਰਦਾਰ ਹਰਮਿੰਦਰ ਸਿੰਘ ਗਿੱਲ: ... (ਇੱਕ ਫੋਟੋ ਲਹਿਰਾਉਂਦੇ ਹੋਏ) ਇਹ ਇਨ੍ਹਾਂ ਦੇ ਪ੍ਰਧਾਨ ਸਾਹਿਬ ਹਨ, ਜਿਨ੍ਹਾਂ ਦੀ ਸਰਵਿਸ ਬਾਹਰਲੇ ਲੋਕਾਂ ਨੇ ਕੀਤੀ ਹੈ, ਇਹ ਉਨ੍ਹਾਂ ਦੀ ਫੋਟੋ ਹੈ...</p> <p>Sardar Harminder Singh Gill: (waiving a photograph) He is their (Delhi Gurudwara Prabandhak Committee's) President. who was beaten up by Punjabes' abroad, this is his photo</p>	<p>When used with reference to President, Delhi Gurudwara Parbandhak Committee, while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.</p> <p>When used with reference to the Ex-Chief Minister, while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.</p>	28.08.2018
5.	<p>ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ): ਇਸ ਹੈਂਡ ਪੰਪ ਦੀ ਕਹਾਣੀ ਵੀ ਸੁਣ ਲਵੋ...</p> <p>Local Government Minister (Sardar Navjot Singh Sidhu): ... Listen also the story of this hand pump.</p>	<p>When used with reference to the Ex-Chief Minister, while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.</p>	28.08.2018
6.	<p>ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ): ਇਨ੍ਹਾਂ ਭਗੋੜਿਆਂ ਨੂੰ ਇਨ੍ਹਾਂ ਦੇ ਕਾਲੇ ਕਾਰਨਾਮਿਆਂ ਨੂੰ, ਇਨ੍ਹਾਂ ਦੀ ਭੁੱਖ ਨੂੰ, ਇਨ੍ਹਾਂ ਦੀ ਗਰੀਬ ਨੂੰ ਲੋਕ ਦੇਖ ਰਹੇ ... ਇਨ੍ਹਾਂ ਨੂੰ ਠੋਕੋ। ... ਇਨ੍ਹਾਂ ਦੀਆਂ ਖੇਡਾਂ ਸੁਣੋ, ਇਨ੍ਹਾਂ ਦੀਆਂ ਸ਼ਤਰੰਜ ਦੀਆਂ ਚਾਲਾਂ ਸੁਣੋ ...</p> <p>Local Government Minister (Sardar Navjot Singh Sidhu): ... People are watching their misdeeds, their hunger</p>	<p>When used with reference to the previous Govt., while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.</p>	28.08.2018

1	2	3	4
	and greediness of these deserter people...teach them a lesson,...watch the tricks of these people, listen the gambits of these people...		
7.	<p>ਸਰਦਾਰ ਕੁਸਲਦੀਪ ਸਿੰਘ ਕਿੱਕੀ ਢਿੱਲੋਂ:ਇਸ ਬੰਦੇ ਦਾ ਦਿਮਾਗ ਕੁਝ ਤਾਂ ਚਮਚਿਆਂ ਨੇ ਖਰਾਬ ਕੀਤਾ ਹੈ.....ਮੇਰੀ ਮਾਤਾ ਕਹਿੰਦੇ ਕਿ ਤੂੰ ਸਹੀ ਸੀ,..... ਇਹ ਤਾਂ ਹੋਰ ਹੀ ਟੋਲਾ ਹੈ।</p> <p>Sardar Kusaldeep Singh Kiki Dhillon:....Mindset of this person has been spoiled somewhat by the flatterers...My mother says that you were right...This group is totally different.</p>	When used with reference to the Ex-Deputy Chief Minister while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.	28.08.2018
8.	<p>ਵਿੱਤ ਮੰਤਰੀ (ਸਰਦਾਰ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਾਦਲ):... ਸੁਖਬੀਰ ਬਾਦਲ ਜਿਹੜੇ ਮੌਕੇ ਦੇ ਹੋਮ ਮਨਿਸਟਰ ਸੀ, ਇਹ ਬੁਜ਼ਦਿਲੀ ਹੈ।</p> <p>Finance Minister (Sardar Manpreet Singh Badal):Sardar Sukhbir Singh Badal was the then Home Minister, this is cowardness.</p>	When used with reference to the Ex-Deputy Chief Minister while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.	28.08.2018
9.	<p>ਪੇਂਡੂ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤਾਂ ਮੰਤਰੀ (ਸਰਦਾਰ ਤ੍ਰਿਪਤ ਰਜਿੰਦਰ ਸਿੰਘ ਬਾਜਵਾ): ...ਸੁਣੋ ਤਾਂ ਸਹੀ ਤੁਹਾਡੀਆਂ ਕਰਤੂਤਾਂ ਕੀ ਹਨ....</p>	When used with reference to Ex-Chief Minister while taking part in the discussion on	28.08.2018

1	2	3	4
	<p>Rural Development and Panchayats Minister (Sardar Tript Rajinder Singh Bajwa):.....Just listen, to what are your misdeeds....</p>	<p>the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.</p>	
10.	<p>ਮੁੱਖ ਮੰਤਰੀ (ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ): ...ਪਰ sabotage ਕਿਸ ਨੇ ਕੀਤਾ? ਉਹ ਅੱਜ ਇੱਥੇ ਇਸ ਲਈ ਨਹੀਂ ਆਇਆ ਕਿ ਬਿਮਾਰ ਹੈ, ਆਇਆ ਇਸ ਲਈ ਨਹੀਂ ਕਿ ਇਸ ਨੂੰ ਪਤਾ ਸੀ ਕਿ ਪੈਣੀਆਂ ਕੀ ਹਨ।... Chief Minister (Capt. Amarinder Singh):....But who sabotaged? Today he has not come here not because of ailment but because he knew what is going to happen...</p>	<p>When used with reference to Ex-Chief Minister while taking part in discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.</p>	28.08.2018
11.	<p>ਮੁੱਖ ਮੰਤਰੀ (ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ): ..ਦੂਜਾ ਇੱਕ ਹੋਰ ਹੈ, ਲੰਬਾ ਜਿਹਾ, ਜਿਹੜਾ ਉਥੇ ਬੈਠਾ ਹੁੰਦਾ ਹੈ, ਮਜ਼ੀਠੀਆ। ਤੁਸੀਂ ਸਾਰੇ ਕਹਿੰਦੇ ਹੋ ਕਿ ਇਹ ਬੜਾ ਮਾੜਾ ਬੰਦਾ ਹੈ.....ਇਹ ਪਤਾ ਨਹੀਂ ਕਿੱਥੋਂ ਜੰਮਿਆ। (ਹਾਸਾ) ਇਹ ਤਾਂ ਟੋਟਲੀ...ਫੈਮਿਲੀ ਦਾ ਕੋਈ ਕਰੈਕਟਰ ਇਸ ਵਿੱਚ ਨਹੀਂ ਹੈ। Where he has come from, I don't know. (ਹਾਸਾ) ਇੱਥੇ ਇਹ ਕੰਬੀਨੇਸ਼ਨ ਕੁਝ ਉਲਟਾ ਜਿਹਾ ਹੀ ਹੋ ਗਿਆ। (ਹਾਸਾ) What can we do, ਵਿਆਹ ਹੋ ਜਾਂਦੇ ਹਨ, ਸ਼ਾਦੀਆਂ ਹੋ ਜਾਂਦੀਆਂ ਹਨ। (ਹਾਸਾ) So, it is a very unfortunate thing ਕਿ ਸਾਨੂੰ ਇਸ</p>	<p>When used with reference to Ex-Minister while taking part in discussion on the Report of Justice (Retd.) Sh. Ranjit S i n g h Commission of Inquiry alongwith action taken Report.</p>	28.08.2018

1	2	3	4
	<p>ਕਿਸਮ ਦੀ ਲੀਡਰਸ਼ਿਪ ਮਿਲੀ ਹੈ ਜਿਸ ਨੇ 10 ਸਾਲ ਪੰਜਾਬ ਦੇ ਗਲ ਦਿੱਤੇ...</p> <p>Chief Minister (Capt. Amarinder Singh): There is another one, a tall one who sits over there, Majithia. You all say that he is a very bad person...Don't know, from where has he appeared. (laughter). He is totally....He does not possess any of his family's traits. Where has he come from, I don't know. (Laughter). Here, this combination has turned somewhat opposite. What can we do, marriages take place, marriages are solemnized (Laughter) so, it is a very unfortunate thing that we got such kind of leadership which ruined ten years of Punjab.</p>		
12.	<p>ਮੁੱਖ ਮੰਤਰੀ (ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ) : ਬਿਆਨ ਦੇਣ ਵਾਸਤੇ ਅਸੀਂ ਕਰੋੜ ਰੁਪਏ ਦਿੱਤੇ ਹਨ, ..ਇਹ ਝੂਠ ਬੋਲਦੇ ਹਨ ...</p> <p>Chief Minister (Capt. Amarinder Singh):...we have given a crore (rupees) for issuing statement,...They are telling lies...</p>	<p>When used with reference to the previous Govt, while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.</p>	28.08.2018

27. WIT & HUMOUR

Sr. No.	EXPRESSION	OCCASION	DATE
1	2	3	4
1.	<p>ਮੁੱਖ ਮੰਤਰੀ (ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ): ...ਚਾਰ ਇਨ੍ਹਾਂ ਦੇ ਹੱਟੇ-ਕੱਟੇ ਜੱਥੇਦਾਰ ਖੜ੍ਹੇ ਕਰ ਦਿਓ। ਨਾਲ ਦਾਦੂਵਾਲ ਨੂੰ ਖੜ੍ਹੇ ਕਰ ਦਿਓ। ਮੈਂ ਫਿਰ ਵੀ ਨਹੀਂ ਪਹਿਚਾਣ ਸਕਾਂਗਾ।</p> <p>Chief Minister (Capt. Amarinder Singh): If their four robust Jathedars are made to stand alongwith Daduwal even then I would not be able to recognize.</p>	(When used with reference to Ex-Deputy CM's allegation)	28.08.2018
2.	<p>ਮੁੱਖ ਮੰਤਰੀ (ਕੈਪਟਨ ਅਮਰਿੰਦਰ ਸਿੰਘ): ...ਇਹ ਇੰਨੇ ਜਜ਼ਬਾਤੀ ਕਿਉਂ ਹੋ ਜਾਂਦੇ ਹਨ। ਇਨ੍ਹਾਂ ਨੂੰ ਦਿਲ ਦਾ ਦੌਰਾ ਨਾ ਪੈ ਜਾਵੇ, ਥੋੜ੍ਹਾ ਆਰਾਮ ਨਾਲ।</p> <p>Chief Minister (Capt. Amarinder Singh): ...Why do they get so sentimental they may get heart attack they should have patience.</p>	(When used with reference to a Member)	28.08.2018
3.	<p>ਸਰਦਾਰ ਜੈ ਕ੍ਰਿਸ਼ਨ ਸਿੰਘ:...ਮੈਨੂੰ ਲਗਦਾ ਹੈ ਕਿ ਸ਼ਾਇਦ ਕਿਸੇ ਨੇ ਕਿਹਾ ਹੋਵੇਗਾ ਕਿ ਅਸੀਂ (ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਵੱਲ ਇਸ਼ਾਰਾ) ਮੂੰਹ ਦਿਖਾਉਣ ਦੇ ਲਾਇਕ ਨਹੀਂ ਹਾਂ, ਇਸ ਲਈ ਪਿੱਠ ਪਿੱਛੇ ਹੀ ਕੈਮਰੇ ਲਗਾ ਦਿਓ।....</p>	(When used with reference to Members of Shiromani Akali Dal Party)	28.08.2018

1	2	3	4
	<p>Sardar Jai Krishan Singh:...I feel that somebody would have said that we (hinting towards Shiromani Akali Dal) are ashamed to face the public, hence install the cameras on back side.</p>		
4.	<p>ਸ਼੍ਰੀ ਅਮਰਿੰਦਰ ਸਿੰਘ ਰਾਜਾ ਵੜਿੰਗ:..ਆਹ ਲੰਬਾ ਜਿਹਾ ਬੰਦਾ ਕਹਿੰਦਾ ਹੈ, ਕਦੇ ਸਿੱਧੂ ਸਾਹਿਬ ਨੂੰ ਕਹਿੰਦਾ ਹੈ। ਸਿੱਧੂ ਸਾਹਿਬ ਨੂੰ ਪੱਪੀ ਅਤੇ ਜੱਫੀ ਨਾਲ ਕੋਈ ਫਰਕ ਨਹੀਂ ਪੈਂਦਾ ਮਿੱਤਰ। ਕਦੇ ਪੱਪੀ ਕਰਦੈਂ, ਕਦੇ ਜੱਫੀ ਖਾਉਂਦਾ ਹੈਂ....(ਹਾਸਾ)....</p> <p>Shri Amrinder Singh Raja Warring... This tall man says, sometimes to Sidhu Sahib. Friend, kiss and hug does not matter to Sidhu Sahib. Sometimes he kisses, sometime, he hugs...(laughter).</p>	<p>When used with reference to the Ex-Minister for Revenue, while taking part in the discussion on the Report of Justice (Retd.) Sh. Ranjit Singh Commission of Inquiry alongwith action taken Report.</p>	28.08.2018

APPENDIX - I

28. BULLETINS PERTAINING TO THE FIFTH SESSION, 2018

BULLETIN No. 1

Friday, the 24th August, 2018

(From 2.00 P.M to 2.15 P.M.)

1. **Obituary References**

The Speaker made references to the passing away of the following:-

1. Shri Atal Bihari Vajpayee, Ex-Prime Minister, India;
2. Shri Somnath Chatterjee, Former Speaker, Lok Sabha;
3. Shri Balramji Dass Tandon, Governor of Chhattisgarh & Ex-Minister;
4. Shri Surinder Singla, Ex-Minister;
5. Shri Joginder Nath, Ex-MLA;
6. Sardar Kuldeep Singh Wadala, Ex-MLA;
7. Shri Om Parkash Sharma, Freedom Fighter;
8. Shri Hazara Singh, Freedom Fighter;
9. Shri Mehal Singh, Freedom Fighter;
10. Shri Darshan Singh, Freedom Fighter;
11. Shri Milkha Singh, Freedom Fighter;
12. Shri Chaman Lal, Freedom Fighter;
13. Shri Bakshis Singh, Freedom Fighter;
14. Shri Rattan Singh, Freedom Fighter;
15. Shri Gurbax Singh, Freedom Fighter;

16. Shri Bachittar Singh, Freedom Fighter; and
17. Shri Kuldeep Nayyar, Senior Journalist.

The Speaker paid rich tributes to the aforesaid great personalities. Besides aforesaid personalities, on being asked to include Sardar Kaka Singh ji father of Sardar Kulwant Singh Pandori, M.L.A; by Sardar Harpal Singh Cheema, Leader of the Opposition, to include 126 farmers who had committed suicides; on being proposed by Sardar Tript Rajinder Singh Bajwa, Rural Development and Panchayats Minister, to include Sardar Tarlok Singh Punjabi victim of racial attack in U.S.A; on being requested by Shri Aman Arora, M.L.A, to include Sardar Jangir Singh, Freedom Fighter of Sunam Udham Singh Wala and on being proposed by Sardar Bikram Singh Majithia, M.L.A., to include Armymen and Major who got martyrdom in Srinagar and Paramilitary forces or jawans of Army who made supreme sacrifice due to infiltration by I.S.I. of Pakistan, also in the list of condolence resolutions, the Hon'ble Speaker included them as well in the list of obituary references.

The Speaker informed the House that condolence messages would be sent to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the departed souls.

The House, then adjourned without transacting any other business till 2.00 P.M on Monday, the 27th August, 2018.

BULLETIN No. 2
Monday, the 27th August, 2018
(From 2.00 P.M to 6.30 P.M.)

1. Questions**(a) Starred Questions:**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	Number of Supplementaries
20	12	01	02	05	23

(b) Unstarred Questions :08**2. Announcement by the Speaker regarding Panel of Chairmen**

The Speaker made an announcement under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) regarding nomination of the following Members to serve on the Panel of Chairmen:

1. Sardar Pargat Singh ;
2. Sardar Parminder Singh Pinki ;
3. Shri Aman Arora ; and
4. Sardar Gurpartap Singh Wadala

3. Announcement by the Secretary

The Secretary laid on the Table of the House a statement showing the details of the Bills passed by the 14th and 15th Vidhan Sabha during its ninth and fourth sessions respectively, which have since been assented to by the President and the Governor.

4. Walk-out

Members of Aam Aadmi Party, Sardar Pirmal Singh Dhaura, Sardar

Jagdev Singh, Sardar Baldev Singh, Sardar Nazar Singh Manshahia, Sardar Sukhpal Singh Khaira, Shri Kanwar Sandhu, Sardar Jagtar Singh Jagga Hissowal, Shri Jai Krishan Singh and both the Members of Lok Insaaf Party staged a walk-out from the House raising slogans as a mark of protest for not allowing time in the House for discussion on the Report of Justice Narang Commission and on the report regarding suicides committed by the farmers, presented in the House by the Committee of the House during its previous Session.

5. Calling Attention Notices

1. Calling Attention Notice No.1 was not put.
2. Sardar Harinder Pal Singh Chandumajra, M.L.A, Shri Som Parkash, M.L.A, Sardar Sharanjit Singh Dhillon, M.L.A and Shri Aman Arora, M.L.A drew the attention of the Govt. towards enacting stringent laws against adulteration due to seizure of spurious milk products and chemicals, used in Punjab.

(No. 4 and 7)

The Health and Family Welfare Minister gave a reply.

3. Calling Attention Notice No.5 was not put

6. First Report of the Business Advisory Committee

The Speaker presented the first Report of the Business Advisory Committee in the House regarding the business to be transacted by the Punjab Vidhan Sabha from 27th August, 2018 to 28th August, 2018.

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:-

" That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee."

Sardar Sukhpal Singh Khaira, M.L.A took part in the discussion on the Report and spoke for one minute.

7. **Presentation of Reports**

The Chairman of Committee of Privileges (Sardar Kusaldeep Singh Kiki Dhillon) presented the following second Interim Reports of the Committee of Privileges regarding Privilege issues raised by:-

- i) Shri Brahm Mohindra, Minister for Parliamentary Affairs, against Sardar Sukhpal Singh Khaira, M.L.A;
- ii) Sardar Kulbir Singh Zira, M.L.A against Sardar Simarjeet Singh Bains, M.L.A;
- iii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, against Shri Pawan Kumar Tinu, M.L.A;
- iv) Shri Brahm Mohindra, Minister for Parliamentary Affairs, against Sardar Sukhbir Singh Badal, M.L.A; and
- v) The interim report of the Committee of Privileges regarding Privilege issue raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs, against Sardar Sukhpal Singh Khaira, M.L.A.

8. **Papers to be laid on the Table**

The Parliamentary Affairs Minister laid papers on the Table of the House as mentioned at Sr.No. 1 to 10 shown under item no.VI in the List of Business.

9. **Walk-out**

Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House staged a walk-out from the House raising slogans as a mark of protest against the statement given by a leader of Congress Party mentioning non-involvement of Congress Party in 1984 Sikh massacre.

10. **Official Resolution**

The following Resolution was moved in the House by Captain Amarinder Singh, Chief Minister and carried unanimously:

"That this House recommends to the State Government to take up the matter with the Central Government to pursue with the Government of Pakistan on the issue of opening uninterrupted corridor from Dera Baba Nanak (District Gurdaspur) to holy shrine Sri Kartarpur Sahib located in Pakistan on the 550th Birth Anniversary celebrations of Sri Guru Nanak Dev Ji so that the devotees can pay obeisance at this holy place without any restriction."

While moving the Resolution, the Hon'ble Chief Minister spoke for two minutes.

11. Legislative Business

1. The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2018.

The Parliamentary Affairs Minister introduced "The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1.	Shri Aman Arora, Aam Aadmi Party	02 minutes
2.	Shri Som Parkash, Bharatiya Janata Party	02 minutes
3.	Sardar Kultar Singh Sandhwan, Aam Aadmi Party	01 minute
4.	Sardar Harinder Pal Singh Chandumajra, Shiromani Akali Dal	01 minute
5.	Shri Gurmeet Singh Meet Haheer, Aam Aadmi Party	01 minute
6.	Sardar Randeep Singh, Indian National Congress	02 minutes

- | | | |
|----|---|------------|
| 7. | Sardar Harpal Singh Cheema,
Leader of Opposition | 01 minute |
| 8. | Sardar Sukhpal Singh Khaira,
Aam Aadmi Party | 02 minutes |

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 and 3 as there was no amendment therein, collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2018 be passed" was put to the vote of the House and carried.

Shri Brahm Mohindra, Parliamentary Affairs Minister by way of reply to the discussion on the Bill spoke for two minutes.

12. Short Adjournment of the House

The House was adjourned for half an hour i.e. from 04:34 pm to 05:04 pm by the Speaker.

13. Observations made by the Speaker

The Hon'ble Speaker made an observation in the House that no Member in a fit of rage should use such language in the House which is objectionable as the top most politicians of all political parties promote the glory of this august House. The Members should work together for the development and betterment of the State.

14. Legislative Business (Resumption)

2. The Punjab Scheduled Castes and Backward Classes (Reservation in Services) Amendment Bill, 2018.

The Minister for Welfare of Scheduled Castes and Backward Classes introduced "The Punjab Scheduled Castes and Backward Classes (Reservation in Services) Amendment Bill, 2018" and also moved that the Bill be taken to consideration at once.

The motion was put to the vote of the House and carried unanimously.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- | | | |
|----|--|------------|
| 1. | Miss Rupinder Kaur Ruby, Aam Aadmi Party | 03 minutes |
| 2. | Shri Som Parkash, Bharatiya Janata Party | 01 minute |
| 3. | Sardar Harpal Singh Cheema, Leader of Opposition | 01 minute |
| 4. | Shri Pawan Kumar Tinu, Shiromani Akali Dal | 01 minute |
| 5. | Dr. Raj Kumar Verka, Indian National Congress | 03 minutes |
| 6. | Smt Sarvjit Kaur Manuke, Aam Aadmi Party | 01 minute |
| 7. | Sardar Sukhpal Singh Khaira, Aam Aadmi Party | 02 minutes |
| 8. | Sardar Charanjit Singh Channi,
Technical Education Minister | 02 minutes |

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried unanimously.

The motion moved by the Minister for Welfare of Scheduled Castes and Backward Classes that "The Punjab Scheduled Castes and Backward Classes (Reservation in Services) Amendment Bill, 2018 be passed" was put to the vote of the House and carried unanimously.

3. The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2018

The Local Government Minister introduced "The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Prof. Baljinder Kaur, Aam Aadmi Party 03 minutes
2. Sardar Parminder Singh Dhindsa, Shiromani Akali Dal 07 minutes
3. Sardar Kuljit Singh Nagra, Indian National Congress 04 minutes

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Local Government Minister that "The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2018 be passed" was put to the vote of the House and carried.

Sardar Navjot Singh Sidhu, Local Government Minister by way of reply to the discussion on the Bill spoke for two minutes.

4. The Punjab Agricultural Produce Markets (Amendment) Bill, 2018

The Finance and Planning Minister introduced "The Punjab Agricultural Produce Markets (Amendment) Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Shri Aman Arora, Aam Aadmi Party 03 minutes
2. Sardar Gurpartap Singh Wadala, Shiromani Akali Dal 04 minutes
3. Shri Kanwar Sandhu, Aam Aadmi Party 04 minutes
4. Shri Amrinder Singh Raja Warring,
Indian National Congress 02 minutes

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 4, as there was no amendment therein collectively, Sub-Clause (1) of Clause 1 and Title were put to the

vote of the House and carried.

The motion moved by the Finance and Planning Minister that "The Punjab Agricultural Produce Markets (Amendment) Bill, 2018 be passed" was put to the vote of the House and carried.

Sardar Manpreet Singh Badal, Finance and Planning Minister by way of reply to the discussion on the Bill spoke for two minutes.

5. The Punjab Settlement of Agricultural Indebtedness (Amendment) Bill, 2018

The Finance and Planning Minister introduced "The Punjab Settlement of Agricultural Indebtedness (Amendment) Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- | | | |
|----|---|------------|
| 1. | Shri Aman Arora, Aam Aadmi Party | 04 minutes |
| 2. | Sardar Kuljit Singh Nagra, Indian National Congress | 06 minutes |
| 3. | Sardar Sangat Singh Gilzian, Indian National Congress | 02 minutes |
| 4. | Shri Amrinder Singh Raja Warring,
Indian National Congress | 02 minutes |
| 5. | Sardar Parminder Singh Dhindsa, Shiromani Akali Dal | 01 minute |
| 6. | Sardar Sukhpal Singh Khaira, Aam Aadmi Party | 02 minutes |

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 4 collectively, as there were no amendment therein collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Finance and Planning Minister that "The Punjab Settlement of Agricultural Indebtedness (Amendment) Bill, 2018 be passed" was put to the vote of the House and carried.

Sardar Manpreet Singh Badal, Finance and Planning Minister by way of reply to the discussion on the Bill spoke for two minutes.

15. Extension of time of the House

With the consent of the House the time of the Sitting was extended by the Speaker till the completion of remaining business of the House.

The House then adjourned till 10.00 A.M on Tuesday, the 28th August, 2018.

BULLETIN No. 3**Tuesday, the 28th August, 2018****(From 10.00 A.M. to 8.06 P.M.)****1. Questions****(a) Starred Questions:**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	Number of Supplementaries
20	08	01	-	11	15

(b) Unstarred Questions :06**2. Motion Regarding Constitution of a Committee of the House**

The Chief Minister moved a motion to constitute a Committee of the House regarding issues raised during Zero Hour by Sardar Sukhbir Singh Badal, M.L.A on 27.8.2018 with regard to the visit of Sardar Baljeet Singh Daduwal to C.M House, meeting of Justice Ranjit Singh, Sardar Sukhpal Singh Khaira, M.L.A and Shri J.S. Mehmi, Registrar at the House of Sardar Chanan Singh Sidhu and conversation among Justice Ranjit Singh, Sardar Sukhpal Singh Khaira, M.L.A and others on some telephone numbers to which the House gave its consent.

3. Calling Attention Notices

1. Smt. Sarvjit Kaur Manuke, M.L.A and Sardar Harpal Singh Cheema, M.L.A. drew the attention of the Government towards non-implementation of the Punjab Official Language Act.

(No.6)

The Minister for Higher Education made a statement.

2. Sardar Harpal Singh Cheema, M.L.A and Leader of

Opposition, Sardar Kulwant Singh Pandori, M.L.A and Professor Baljinder Kaur, M.L.A drew the attention of the Govt. towards unavailability of basic testing machines in cancer affected areas of Barnala, Sangrur and Bathinda Districts.

(No.10)

The Minister for Health and Family Welfare Minister made a statement.

4. Welcome Announcement by the Speaker

The Speaker informed the House about the presence of Shri Sunil Jakhar and Sardar Ravneet Singh Bittu, Members of Parliament and welcomed them on behalf of the entire House.

5. Walk-Out

All the Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House staged a walk-out from the House raising slogans in protest against the alleged visit of Sardar Baljeet Singh Daduwal to the Chief Minister's House.

6. Motion Under Rule 16

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:-

"That the Vidhan Sabha Assembly at its rising this day shall stand adjourned sine-die."

7. Papers Laid on the Table of the House

The Parliamentary Affairs Minister laid on the Table of the House, Papers as mentioned at Serial No: 1 to 6 shown under item no. IV in the List of Business.

8. Legislative Business

1. The Indian Penal Code (Punjab Amendment) Bill, 2016

The motion moved by the Public Works Minister that "The Indian Penal Code (Punjab Amendment) Bill, 2016 which was moved and passed by the 14th Punjab Vidhan Sabha during its 12th Session on 21st March, 2016 and the assent thereof is still awaited is withdrawn" was put to the vote of the House and carried.

2. The Code of Criminal Procedure (Punjab Amendment) Bill, 2016

The motion moved by the Public Works Minister that "The Code of Criminal Procedure (Punjab Amendment) Bill, 2016 which was introduced and passed by the 14th Punjab Vidhan Sabha during its 12th Session on 21st March, 2016 and the assent thereof is awaited is withdrawn" was put to the vote of the House and carried.

3. The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2015

The motion moved by the Finance and Planning Minister that "The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2015 which was introduced and passed by the 14th Punjab Vidhan Sabha during its 11th Session on 23rd September, 2015 and the assent thereof is awaited is withdrawn" was put to the vote of the House and carried.

4. The Punjab State Higher Education Council Bill, 2018

The Higher Education Minister introduced the "The Punjab State Higher Education Council Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 14 collectively as there was no amendment therein, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Punjab State Higher Education Council Bill, 2018 be passed" was put to the vote of the House and carried.

5. The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018

The Finance and Planning Minister introduced "The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

Sardar Kultar Singh Sandhwan, Aam Aadmi Party spoke for two minutes during discussion on the Bill.

Sardar Manpreet Singh Badal, Finance and Planning Minister spoke for two minutes by way of reply to the discussion on the Bill.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 20 collectively as there was no amendment therein, collectively Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried unanimously.

The motion moved by the Finance and Planning Minister that "The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018 be

passed" was put to the vote of the House and carried unanimously.

6. The Salary and Allowances of the Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018

The Parliamentary Affairs Minister introduced "The Salary and Allowances of the Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

During discussion on the Bill, Sardar Harvinder Singh Phoolka, Aam Aadmi Party spoke for two minutes.

Captain Amarinder Singh, Chief Minister by way of reply to the discussion on the Bill spoke for one minute.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried unanimously.

The motion moved by the Parliamentary Affairs Minister that "The Salary and Allowances of the Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018 be passed" was put to the vote of the House and carried unanimously.

7. The Indian Penal Code (Punjab Amendment) Bill, 2018

The Public Works (B & R) Minister introduced "The Indian Penal Code (Punjab Amendment) Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Sardar Kultar Singh Sandhwan, 02 minutes
Aam Aadmi Party
2. Shri Aman Arora, Aam Aadmi Party 01 minute

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 and 3 collectively, as there was no amendment therein, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Public Works (B & R) Minister that "The Indian Penal Code (Punjab Amendment) Bill, 2018 be passed" was put to the vote of the House and carried.

8. The Code of Criminal Procedure (Punjab Amendment) Bill, 2018

The Public Works (B & R) Minister introduced "The Code of Criminal Procedure (Punjab Amendment) Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Shri Aman Arora, Aam Aadmi Party 03 minutes
2. Sardar Sukhpal Singh Khaira, 02 minutes
Aam Aadmi Party

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| 3. | Sardar Gurpartap Singh Wadala,
Shiromani Akali Dal | 06 minutes |
| 4. | Sardar Bikram Singh Majithia,
Shiromani Akali Dal | 03 minutes |

Captain Amarinder Singh, Chief Minister by way of reply to the discussion on the Bill spoke for two Minutes.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub Clause (1) of Clause 1 and Title were put to the vote of the House and carried unanimously.

The motion moved by the Public Works (B & R) Minister that "The Code of Criminal Procedure (Punjab Amendment) Bill, 2018 be passed" was put to the vote of the House and carried unanimously.

9. The Punjab Police (Second Amendment) Bill, 2018

The Chief Minister introduced "The Punjab Police (Second Amendment) Bill, 2018" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

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| 1. | Shri Kanwar Sandhu,
Aam Aadmi Party | 03 minutes |
| 2. | Sardar Jai Krishan Singh,
Aam Aadmi Party | 02 minutes |
| 3. | Sardar Bikram Singh Majithia,
Shiromani Akali Dal | 02 minutes |

4. Sardar Sukhpal Singh Khaira, 02 minutes
Aam Aadmi Party

Captain Amarinder Singh, Chief Minister spoke for one minute by way of reply to the discussion on the Bill.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clauses 2 to 7 collectively as there was no amendment therein, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Chief Minister that "The Punjab Police (Second Amendment) Bill, 2018 be passed" was put to the vote of the House and carried.

9. Short Adjournment of the House

The House was adjourned from 12.54 P.M. to 01.09 P.M. for 15 minutes by the Hon'ble Speaker.

10. Discussion on the action taken on the Report of Inquiry Commission headed by Justice (Retired) Shri Ranjit Singh.

The following Members took part in the discussion on the action taken on the Report of Inquiry Commission headed by Justice (Retired) Shri Ranjit Singh:

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|----|--|------------|
| 1. | Sardar Harminder Singh Gill,
Indian National Congress | 30 minutes |
| 2. | Sardar Sukhjinder Singh Randhawa,
Jails Minister | 54 minutes |
| 3. | Sardar Amarjit Singh Sandoa,
Aam Aadmi Party | 01 minute |
| 4. | Sardar Harvinder Singh Phoolka,
Aam Aadmi Party | 20 minutes |
| 5. | Sardar Navjot Singh Sidhu,
Local Govt. Minister | 41 minutes |

6.	Shri Aman Arora, Aam Aadmi Party	16 minutes
7.	Sardar Kusaldeep Singh Kiki Dhillon, Indian National Congress	24 minutes
8.	Shri Amrinder Singh Raja Warring, Indian National Congress	33 minutes
9.	Sardar Simarjeet Singh Bains, Lok Insaaf Party	10 minutes
10.	Sardar Sukhpal Singh Khaira, Aam Aadmi Party	21 minutes
11.	Sardar Manpreet Singh Badal, Finance and Planning Minister	13 minutes
12.	Prof. Baljinder Kaur, Aam Aadmi Party	13 minutes
13.	Sardar Charanjit Singh Channi, Technical Education Minister	15 minutes
14.	Sardar Baldev Singh, Aam Aadmi Party	07 minutes
15.	Sardar Kultar Singh Sandhwan, Aam Aadmi Party	12 minutes
16.	Shri Kanwar Sandhu, Aam Aadmi Party	25 minutes
17.	Sardar Tript Rajinder Singh Bajwa, Rural Development and Panchayats Minister	34 minutes
18.	Sardar Harpal Singh Cheema, Leader of Opposition	08 minutes

Captain Amarinder Singh, Chief Minister, spoke for 14 minutes by way of reply to the discussion.

11. Censure Motion

1. Shri Brahm Mohindra, Parliamentary Affairs Minister moved the following Censure Motion which was carried:

"That today i.e on 28.08.2018 while putting a supplementary on starred question no.1442 in the House, Sardar Simarjeet Singh Bains, M.L.A used defamatory language against Sardar Harpartap Singh Ajnala, M.L.A and these words being objectionable are disapproved by the entire House. Utterance of such objectionable words by any Member in the House is extremely disgraceful. The House, therefore, strongly condemns the unparliamentary language used by Sardar Simarjeet Singh Bains, M.L.A."

2. Shri Brahm Mohindra, Parliamentary Affairs Minister moved the following Censure Motion which was carried:

"That the mock assembly held today in the Members, lounge by the Members of Shiromani Akali Dal and Bharatiya Janata Party is most undemocratic, most condemnable and unjustified. Running of parallel proceedings alongside Vidhan Sabha by any member in the Vidhan Sabha premises is contrary to the rules and parliamentary conventions. If they wanted to debate, they could have done the same in a democratic way within the House and the Hon'ble Speaker had also promised to give ample time to all of them. By doing so, they have defamed the Vidhan Sabha, the Chair and the Constitution, which is strongly condemned by the House."

3. Sardar Harpal Singh Cheema, Leader of the Opposition moved the following Censure Motion which was carried:

"That this House strongly condemns the desecration committed by Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House by scattering, tearing, rolling

and dragging under their feet the report of Justice Ranjit Singh Commission which contains the names of Sri Guru Granth Sahib ji, Srimad Bhagvad Gita and Quran Sharif."

4. Sardar Harpal Singh Cheema, Leader of the Opposition moved the following Censure Motion which was carried:

"That when the Bargari and Behbal Kalan incidents took place neither the then Deputy C.M nor the then C.M visited the said place. Besides, neither the Home Minister of India nor the Prime Minister of India took any action in view of the deteriorating law and order situation in Punjab. They did not take any steps to provide solace to the hurt sentiments of the people of Punjab. Therefore, this House flays the indifferent attitude adopted by the Prime Minister of the country, the then Chief Minister and the then Deputy Chief Minister of the State towards Punjab and asks them to tender an apology to the people of Punjab in this regard."

12. Breach of Privilege Motion

Shri Brahm Mohindra, Parliamentary Affairs Minister moved the following breach of Privilege motion which was carried:

"That this House feels that the Shiromani Gurdwara Parbandhak Committee has breached the decorum of the House by convening a meeting and rejecting the Justice Ranjit Singh Commission's report before its tabling in the House. This House demands that keeping in view the seriousness of the matter, the said matter be handed over to the Privilege Committee of Punjab Vidhan Sabha for taking action against the President of Shiromani Gurdwara Parbandhak Committee."

13. Official Resolution

The following Resolution moved by Sardar Tript Rajinder Singh Bajwa, Rural Development and Panchayats Minister and seconded by Sardar Sadhu Singh, Minister for the Welfare of Scheduled Castes and Backward Classes was carried unanimously:

"That cases registered in regard to Police firing and sacrilege incidents that took place in Kotkapura, Bargari, Behbal Kalan etc. in relation to desecration of Sri Guru Granth Sahib ji which were handed over to C.B.I. by Punjab Government be withdrawn from the C.B.I. and the same be got investigated through a special investigation team."

Sardar Harvinder Singh Phoolka, Aam Aadmi Party by way of discussion on the resolution spoke for one minute.

Captain Amarinder Singh, Chief Minister spoke for one minute by way of reply to the discussion on the Resolution.

14. Extension of time of the House

With the consent of the House, the Speaker extended the time of the sitting of the House till the completion of business.

Deputy Speaker occupied the Chair of the House from 3.43 p.m. to 4.41 p.m.

The House then adjourned *sine-die*.

APPENDIX-II**29. COMMITTEE****NOMINATED BY THE SPEAKER****BUSINESS ADVISORY COMMITTEE****(Nominated on 21st August, 2018 under Rule 208(1))**

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- | | | |
|----|--|--------------------------|
| 1. | Rana Kanwar Pal Singh, Speaker |Ex-officio Chairman |
| 2. | Shri Brahm Mohindra, Minister for
Parliamentary Affairs; | Member |
| 3. | Sardar Manpreet Singh Badal, Minister for Finance; | Member |
| 4. | Sardar Sadhu Singh, Minister for Forests,
Welfare of SCs & BCs; | Member |
| 5. | Sardar Harpal Singh Cheema, MLA & Leader of
Opposition; and | Member |
| 6. | Sardar Kusaldeep Singh Kiki Dhillon, MLA. | Member |

SPECIAL INVITEE

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| 1. | Sardar Parminder Singh Dhindsa, MLA. |
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